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MCRC-38138-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR

ON THE 8<sup>th</sup> OF SEPTEMBER, 2025MISC. CRIMINAL CASE No. 38138 of 2025*PREETAM SINGH @ PREETAM**Versus**THE STATE OF MADHYA PRADESH*

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Appearance:

*Shri Vivek Singh- Senior Advocate with Shri Harshit Tiwari-*

*Advocate for the applicant.*

*Shri Tarun Pagare- G.A. for the State.*

.....

ORDER

They are heard. Perused the challan papers.

2] This is the applicant's **second** bail application filed under Section 483 of B.N.S.S./ 439 of Criminal Procedure Code, 1973, as he/ she is implicated in connection with Crime No.100/2025 registered at Police Station Bedia, District Khargone (MP) for offence punishable under Sections 25(A) of the Arms Act. The applicant is in custody since 14.05.2025. His first bail application M.Cr.C. No.30988 of 2025 was dismissed by this Court vide order dated 07.08.2025 with liberty to renew the prayer after the charges are framed.

3] The allegation against the applicant is that he was also involved in the aforesaid case, wherein twelve pistols have been seized from the possession of co-accused Sundar Singh, and it is alleged that the pistols were obtained by the co-accused from the present applicant.



4] Counsel for the applicant has submitted that apart from the aforesaid disclosure memo, there is nothing on record to connect the applicant with the offence. It is further submitted that the applicant is lodged in jail since 14.05.2025 and the final conclusion of trial is likely to take sufficient long time. Thus, the application may be allowed.

5] Counsel for the State, on the other hand, has opposed the prayer.

6] Having considered the rival submissions, and on perusal of the case-diary, this Court is inclined to allow the present application.

7] Accordingly, without commenting on the merits of the case, the application filed by the applicant is allowed. The applicant is directed to be released on bail upon furnishing a personal bond in the sum of Rs.25,000/- (Rupees Twenty Five Thousand) with one solvent surety of the like amount to the satisfaction of the trial Court for his/her regular appearance before the trial Court during trial with a condition that he / she shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

8] M.Cr.C. stands *allowed* and *disposed of*.

Certified copy as per rules.

(SUBODH ABHYANKAR)  
JUDGE